

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †658**

**TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)**

**FDI IN PRIVATE SECURITY INDUSTRIES**

**†658. SHRI ARVIND SAWANT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has granted permission for Foreign Direct Investment in private security industry and if so, the specific reasons therefor;**

**(b) whether the process for private security companies for procurement of arms and ammunition will be changed;**

**(c) whether the Government has considered the impact of the permission for Foreign Direct Investment in private security industry;**

**(d) if so, the details thereof;**

**(e) the security measures taken by the Government to ensure that the fire arms procured by such companies are not sold illegally to common people; and**

**(f) whether the Government proposes to maintain the Central database with regard to complete details of registered and non-registered private security agencies and the people employed by these agencies?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a): Yes Madam, the extant policy of the Government allows Foreign Direct Investment in the private security industry upto 49% with Government approval, subject to applicable laws/regulations, security and other conditionalities.**

**(b): There is no change in the process for procurement of arms and ammunition by a private security company as per Arms Act, 1959 and Arms Rules 2016.**

**(c) & (d): As there is no fresh proposal under consideration at present to amend the Private Security Agencies (Regulation) Act, 2005 [PSAR Act, 2005], to modify FDI limit in the private security agencies, the question does not arise.**

**(e): Sections 19 to 27 of the Arms Act, 1959 provide that arms cannot be issued/sold to unauthorized individuals.**

**(f): A web portal has been developed to enable the State Governments/Controlling Authorities to maintain a database for effective monitoring of the relevant provisions of PSAR Act, 2005.**

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